



COMMITTEE SYSTEM

IN

LEGISLATIVE ASSEMBLY

OF

NATIONAL CAPITAL TERRITORY OF
DELHI

Second Edition, 2020

Legislative Assembly Secretariat
Old Secretariat, Delhi 110054

FOREWORD

I am glad that the Delhi Assembly Secretariat is bringing out the Second Edition of the book 'Committee System in Legislative Assembly of National Capital Territory of Delhi'. This book will serve as a ready reckoner for the Hon'ble Members while discharging their duties as a member of the House Committee.

Committees of the Legislatures are the most potent bodies to do justice to the mandate entrusted to the Legislatures by our Constitution. While the law making process and broader policy issues are taken care of by the Legislature, the Committees are the actual agencies which are required to go into the finer points of the law, the policies of the government and their actual execution. The Committees ascertain whether the Executive actions are in conformity with the will of the House.

The Committees in the Delhi Assembly have been performing these duties well over the past years and all efforts are being made to further strengthen these institutions. The Hon'ble Members have shown tremendous interest in the Committee proceedings as through these proceedings they gain first-hand knowledge of the actual working of the Government.

I think this book would be of great use for the Hon'ble Members to conduct and contribute productively in the Committee proceedings. I sincerely appreciate the Assembly Secretariat on this initiative.

August 2020
Delhi

Ram Niwas Goel
Speaker
Legislative Assembly of NCT of Delhi

PREFACE

The General Elections for the Delhi Assembly were held in the month of February 2020 and the VII Assembly was duly constituted on 12th February 2020. The Members to the House Committees for 2020-2021 were nominated by the Hon'ble Speaker on 13.03.2020. However, due to the unprecedented disruption caused by the Covid-19 pandemic, most of the Committees could not commence their regular sittings till recently. The Committees have now commenced their sittings with the easing of lockdown restrictions.

'Committee System in Legislative Assembly of National Capital Territory of Delhi' – A Handbook to assist the Hon'ble Members was first brought out in May 2018 and was well received by the Hon'ble Members. With the constitution of the VII Assembly, the Second Edition is being brought out especially for the benefit of the newly elected Hon'ble Members. A significant change this year was the constitution of the Committee on Peace and Harmony, probably the first of its kind in India. For the benefit of the Hon'ble Members the General Rules relating to the Procedure of the Committees are being included in this edition.

As in the previous years, I hope this Handbook proves beneficial to the Hon'ble Members and helps them in discharging their duties towards the public more effectively.

August 2020
Delhi

C. Velmurugan
Secretary
Legislative Assembly of NCT of Delhi

INDEX

S. No.		Page No.
1.	Introduction	1
2.	Procedure for Committees	4
3.	Business Advisory Committee	14
4.	Committee on Public Accounts	17
5.	Committee on Estimates	20
6.	Committee on Govt. Undertakings	21
7.	Committee on Government Assurances	24
8.	Committee on Petitions	25
9.	Committee on Delegated Legislation	31
10.	Rules Committee	33
11.	Committee of Privileges	35
12.	Questions & Reference Committee	37
13.	General Purposes Committee	39
14.	Committee on Welfare of Scheduled Castes and Scheduled Tribes	40
15.	Committee on Papers Laid on the Table	41
16.	Library Committee	42
17.	Committee on Private Members' Bills & Resolutions	43
18.	Committee on Women and Child Welfare	46
19.	Committee on Welfare of Students and Youth	48
20.	Committee on Environment	49
21.	Committee on Ethics	51
22.	Committee on Welfare of Minorities	53
23.	Committee on Welfare of Other Backward Classes	54

24.	'House Committee on Violation of Protocol Norms and Contemptuous Behaviour by Government Officers with MLAs'	56
25.	Department Related Standing Committee on Administrative Matters	58
26.	Department Related Standing Committee on Education	58
27.	Department Related Standing Committee on Welfare	59
28.	Department Related Standing Committee on Health	59
29.	Department Related Standing Committee on Development	60
30.	Department Related Standing Committee on Public Utilities and Civic Amenities	60
31.	Department Related Standing Committee on Finance and Transport	61
32.	Committee on the issues related to Unauthorised Colonies	65
33.	Committee on Peace and Harmony	66
34.	Committee on Salary and Other Allowances of Members of Delhi Legislative Assembly	69

COMMITTEE SYSTEM IN LEGISLATIVE ASSEMBLY OF NCT OF DELHI

INTRODUCTION:

The Committees of the Assembly perform important and specific tasks delegated to it by the Assembly. The work done by the Assembly is not only varied in nature, but also considerable in volume. The time at its disposal is limited, and it cannot therefore give close consideration to all the legislative and other matters that come up before it. To overcome this difficulty the Committee system has evolved over the years to ensure that legislative check over the executive action remains. The enormous range and magnitude of the government activities in the present day has led Legislatures to shift emphasis from lawmaking activities to supervision/control of the administration. This is not limited only to the voting of moneys by the Legislatures but also extends to ensure that expenditure is incurred in a prudent & specified manner on plans and programmes approved by the Legislature and that the objectives underlying these programmes are achieved. Legislature as a body, however, is not in a position to undertake this stupendous task on its own nor it is practically possible. As a matter of fact, it cannot use the limited floor time for examination and discussion on minute details nor it has enough time for doing so. Therefore, to make Assembly surveillance effective and more meaningful, suitable machinery is required. The Committees are constituted to ensure this accountability of the Executive to the Legislature. Besides, enabling more people to become associated with the governmental processes, these also help in making use of the experience and expertise in guiding and supervising the government's functioning. These Committees are, therefore, referred to as "House in Miniature" or "House in Perpetuity" At the

commencement of the first session after each general election and thereafter before the commencement of each financial year or from time to time when the occasion otherwise arises, different Committees of the House for specific, or general purposes are either elected by the House or nominated by Hon'ble Speaker. All these Committees, work under the directions of the Speaker and reports to the House or the Speaker. The Assembly Secretary is the ex-officio Secretary of these Committees and the Assembly Secretariat functions as the Secretariat of the Committee. The term of each Committee is normally one year and hold office until a new Committee is appointed, unless reconstituted earlier by the Speaker. The Committees consist of nine members and at least three members should be present in the meeting to constitute its quorum. The Speaker nominates the Chairperson of each Committee and fills up casual vacancies.

Presently the following 32 (thirty two) Committees are functioning in the Delhi Assembly.

1. Business Advisory Committee
2. Committee on Public Accounts
3. Committee on Estimates
4. Committee on Govt. Undertakings
5. Committee on Government Assurances
6. Committee on Petitions
7. Committee on Delegated Legislation
8. Rules Committee
9. Committee of Privileges
10. Questions & Reference Committee
11. General Purposes Committee

12. Committee on Welfare of Scheduled Castes and Scheduled Tribes
13. Committee on Papers Laid on the Table
14. Library Committee
15. Committee on Private Members' Bills & Resolutions
16. Committee On Women and Child Welfare
17. Committee On Welfare of Students and Youth
18. Committee On Environment
19. Committee On Ethics
20. Committee on Welfare of Minorities
21. Committee on Welfare of Other Backward Classes
22. 'House Committee on Violation of Protocol Norms and Contemptuous Behaviour by Government Officers with MLAs'
23. Department Related Standing Committee on Administrative Matters
24. Department Related Standing Committee on Education
25. Department Related Standing Committee on Welfare
26. Department Related Standing Committee on Health
27. Department Related Standing Committee on Development
28. Department Related Standing Committee on Public Utilities and Civic Amenities
29. Department Related Standing Committee on Finance and Transport
30. Committee on the issues related to Unauthorised Colonies
31. Committee on Peace and Harmony

32. Committee On Salary and Other Allowances of Members
of Delhi Legislative Assembly

The Rule Provisions, Procedure and present constitution (2020-2021) of the Committees are provided in the following pages.

PROCEDURE FOR COMMITTEES

(A) GENERAL

160. Appointment of Committees of the House

- (1) At the commencement of the first session after each general election and thereafter before the commencement of each financial year or from time to time when the occasion otherwise arises, different Committees for specific or general purposes shall either be elected or constituted by the House or nominated by the Speaker:

Provided that no member shall be appointed to a Committee unless he is willing to serve on the Committee.

- (2) Casual vacancy in a Committee shall be filled as soon as possible, by nomination of a member by the Speaker and any person nominated to fill such vacancy shall hold office for the unexpired portion of the term for which the member in whose place he is nominated would have held the office:

Provided that the proceedings of the Committee shall neither be invalid nor be held up on the ground that casual vacancies have not been filled.

161. Objection to membership of a Committee

Where an objection is taken to the inclusion of a member in a Committee on the ground that the member has personal, pecuniary or direct interest of such an intimate character that it may prejudicially affect the consideration of any matters to be considered by the Committee, the procedure shall be as follows—

- (a) the member who has taken objection shall precisely state the ground of his objection and the nature of the alleged interest, whether personal, pecuniary or direct, of the proposed member in the matters coming up before the Committee;
- (b) after the objection has been stated, the Speaker shall give an opportunity to the member proposed on the Committee against whom the objection has been taken, to state the position;
- (c) if there is dispute on facts, the Speaker may call upon the member who has taken objection and the member against whose appointment on the Committee objection has been taken, to produce documentary or other evidence in support of their respective cases;
- (d) after the Speaker has considered the evidence so tendered before him, he shall give his decision which shall be final;
- (e) until the Speaker has given his decision, the member against whose appointment on the Committee, objection has been taken, shall continue to be a member thereof, if elected or nominated and take part in discussion but shall not be entitled to vote; and

- (f) if the Speaker holds that the member against whose appointment objection has been taken has a personal, pecuniary or direct interest in the matter before the Committee, he shall cease to be a member thereof forthwith:

Provided that the proceedings of the sitting of the Committee at which such member was present, shall not in any way be affected by the decision of the Speaker.

Explanation—For the purposes of this rule the interest of the member should be direct, personal or pecuniary and separately belong to the person whose inclusion in the Committee is objected to and not in common with the public in general with any class or section thereof or any matter of State policy.

162. Chairman of the Committee

- (1) The Chairman of each Committee shall be appointed by the Speaker from amongst the members of the Committee:
- (2) Provided that if the Deputy Speaker is a member of the Committee, he shall be the ex officio Chairman of the Committee.
- (3) If the Chairman is for any reason unable to act or if the office of Chairman is vacant, the Speaker may appoint another Chairman in his place.
- (4) If the Chairman of the Committee is absent from any of its sittings, the Committee shall elect another member of the Committee to act as Chairman for that sitting.

163. Quorum

- (5) The quorum to constitute a sitting of any Committee shall, save as otherwise provided in these rules, be not less than one-third of the total number of members of Committee.
- (6) If at any time fixed for any sitting of the Committee, there is no quorum even within ten minutes after the time so fixed, or if at any time during such sitting there is no quorum, the Chairman shall either suspend the sitting until there is quorum or adjourn the sitting to some future date. If the Chairman for any reason is not present and there is also no quorum even ten minutes after the time so fixed, the Secretary shall announce that the sitting stands suspended.
- (7) When the Committee has been adjourned in pursuance of sub-rule (2) on two successive dates fixed for sitting of the Committee, the Chairman shall report the fact to the House:
- (8) Provided that where a Committee has been appointed by the Speaker, the Chairman shall report the fact of such adjournment to the Speaker.
- (9) On such report being made, the House or the Speaker, as the case may be, shall decide the future course of action.

164. Discharge of members absent from sittings of Committees

- (1) If a member is absent from three consecutive sittings of a Committee without permission of the Chairman, the membership of such member from the Committee may, after giving him an opportunity to explain, be

terminated with the approval of the Speaker and thereupon his office in the Committee may be declared vacant with effect from the date of such approval by the Speaker.

165. Resignation of a member

Any member may resign his seat from the Committee by writing under his hand addressed to the Speaker.

166. Term of a Committee

The term of these Committees shall be a financial year:

Provided that the Committee elected or nominated under these rules, shall, unless otherwise specified, hold office until a new Committee is appointed.

167. Voting in the Committee

All questions at any sitting of the Committee shall be determined by a majority of votes of the members present and voting. In the case of an equality of votes on any matter, the Chairman shall have a second or casting vote.

168. Power to appoint Sub-Committees

(1_ A Committee may appoint one or more sub-Committees, each having the powers of the undivided Committee, to examine any matters that may be referred to them and the reports of such sub-Committees shall be deemed to be the reports of the whole Committee if they are approved at a sitting of the whole Committee.

(2) The order of reference to a sub-Committee shall clearly state the matter or matters for investigation. The report of the sub- Committee shall be considered by the whole Committee.

169. Sitting of the Committee

The sitting of a Committee shall be held on such days and at such hour as the Chairman of the Committee may fix:

Provided that if the Chairman of Committee is not readily available or if his office is vacant, the Secretary may fix the date and time of a sitting.

170. Committee may sit whilst the House is sitting

The Committee may sit whilst the House is sitting:

Provided that on a division being called in the House, the Chairman of the Committee shall suspend the proceedings in the Committee for such time as will, in his opinion enable the members to vote in a division.

171. Venue of sitting

The sitting of the Committee shall be held in the precincts of the Assembly, and if it becomes necessary to shift the place of sitting to outside the precincts of the Assembly, the matter shall be referred to the Speaker whose decision shall be final.

172. Power to take evidence or call for papers, records or documents

- (1) A witness may be summoned by an order signed by the Secretary and shall produce such documents as are required by the Committee for reference, perusal or use.
- (2) It shall be in the discretion of the Committee to treat any evidence tendered before it as secret or confidential.
- (3) No document submitted to the Committee shall be withdrawn or altered without the knowledge and approval of the Committee.

- (4) The Committee shall have power to take evidence on oath and to require the attendance of persons or the production of papers or records if considered necessary for the discharge of its duties:
- (5) Provided that Government may decline to produce a document on the ground that its disclosure would be prejudicial to the interest and safety of the Capital.
- (6) The format of oath or affirmation to be administered to a witness shall be as follows:

“I, (name), swear in the name of God/solemnly affirm that I shall speak the truth, the whole truth and nothing but truth and that no part of my deposition shall be false.”
- (7) All evidence tendered before the Committee shall be treated as secret or confidential until the presentation of the report of the Committee to the House:

Provided that it shall be in the discretion of the Committee to treat any evidence as secret or confidential in which case it shall not form part of the report.

173. Party or a witness can appoint a counsel to appear before Committee

A Committee may permit a party to be represented by a counsel appointed by him and approved by the Committee. Similarly, a witness may appear before the Committee accompanied by a counsel appointed by him and approved by the Committee.

174. Procedure for examining witness

The examination of witnesses before the Committee shall be conducted as follows–

- (1) The Committee shall, before a witness is called for examination, decide the mode of procedure and the nature of question that may be put to the witness.
- (2) The Chairman of the Committee may first put to the witness such question or questions as he may consider necessary with reference to the subject matter or any subject connected therewith according to the procedure mentioned in sub-rule (1) of this rule.
- (3) The Chairman may call other members of the Committee one by one to put any other questions.
- (4) A witness may be asked to place before the Committee any other relevant points that have not been covered and which a witness thinks are essential to be placed before the Committee.
- (5) When a witness is summoned to give evidence, a verbatim record of proceedings of the Committee, shall be kept.
- (6) The evidence tendered before the Committee may be made available to all members of the Committee.

175. Strangers to withdraw when the Committee deliberates

- (1) All persons other than members of the Committee, officers and such other persons whose services are required by the Committee shall withdraw whenever the Committee is deliberating.
- (2) The discussions of the Committee shall not be disclosed by any person present at its sitting nor shall any reference to such discussion be made in the House.

176. Signing of the report of the Committee

The report of the Committee shall be signed by the Chairman, on behalf of the Committee:

Provided that in case the Chairman is absent or is not readily available, the Committee shall choose another member to sign the report on behalf of the Committee.

177. Special report by the Committee

A Committee may, if it thinks fit, make a special report on any matter that arises or comes to light in the course of its working which it may consider necessary to bring to the notice of the Speaker or the House, notwithstanding that such matter is not directly connected with, or does not fall within or is not incidental to, its terms or reference.

178. Availability of report before presentation to Government

The Committee may, if it thinks fit, make available to Government a copy of its report or any completed part thereof before presentation to the House. Such report shall be treated as confidential until presented to the House.

179. Presentation of report

- (1) The report of the Committee shall be presented by the Chairman of the Committee or the person who has signed the report or any member of the Committee; so authorised by the Chairman or in the absence of the Chairman or when he is unable to present the report, by any member authorised by the Committee and shall be placed on the Table of the House.
- (2) In presenting the report the Chairman or in his absence the member presenting the report shall, if he makes any observations, confine himself to a brief statement of fact, or draw the attention of the House to the recommendations made by the Committee.

- (3) The Minister concerned or any Minister may give a short reply on that very day or on some future date to which the matter has been postponed, explaining the Government point of view and the action which the Government propose to take.
- (4) On a demand being made after the report has been presented but within 15 days from the date of its presentation, the Speaker, if he thinks fit, may appoint time for consideration of the report. There shall neither be a formal motion before the House nor voting.

180. Publication or circulation of report prior to its presentation to the House

The Speaker may on a request being made to him and when the House is not in session, order the publication or circulation of a report of a Committee although it has not been presented to the House. In that case the report shall be presented to the House during its next session at the first convenient opportunity.

181. Power to make suggestions on procedure

- (1) A Committee shall have power to pass resolutions on matters of procedure relating to that Committee for the consideration of the Speaker, who may make such variations in procedure as he may consider necessary.
- (2) Any of these Committees may, with the approval of the Speaker, make detailed rules of procedure to implement the provisions contained in these rules.

182. Power of Speaker to give direction on a point of procedure or otherwise

- (1) The Speaker may, from time to time, issue such directions to the Chairman of the Committee as he may

consider necessary for regulating its procedure and the organisation of its work.

- (2) If any doubt arises on any point of procedure or otherwise the Chairman may, if he thinks fit, refer the point to the Speaker, whose decision shall be final.

183. Unfinished work of Committee

A Committee which is unable to complete its work before the dissolution of the House may report to the House that the Committee has not been able to complete its work. Any preliminary report, memorandum or note that the Committee may have prepared or any evidence that the Committee may have taken, shall be made available to the new Committee.

184. Secretary to be ex officio Secretary of the Committee

- (1) The Secretary shall be the ex officio Secretary of all the Committees appointed under these rules.
- (2) The Secretary may, with a view to assist the Committee, seek clarifications from the officers/witnesses present on a point which, in his opinion, needs to be made clearer to the Committee.

185. Applicability of general rules to Committee

Except as otherwise specifically provided in respect of any particular Committee, the provisions of the general rules in this chapter shall apply to all Committees.

I. Business Advisory Committee

1. **Shri Ram Niwas Goel, Hon'ble Speaker** **Chairman**
2. Ms. Rakhi Birla, Hon'ble Deputy Speaker
3. Shri Abdul Rehman

4. Shri Dilip Kumar Pandey
5. Shri Om Prakash Sharma
6. Shri Raghav Chadha
7. Smt. Raj Kumari Dhillon
8. Shri Rajesh Gupta
9. Shri Shiv Charan Goel

RULE PROVISIONS:

186. Constitution of the Committee

- (1) There shall be a Committee called the Business Advisory Committee nominated by the Speaker. It shall consist of not more than nine members including the Speaker and the Deputy Speaker. The Speaker shall be the ex-officio Chairman of the Committee.
- (2) If the Speaker for any reason is unable to preside over any sitting of the Committee, the Deputy Speaker shall be the Chairman for that sitting. If both are unable to preside for any reason, the Speaker shall nominate a Chairman for that sitting from amongst the members of the Committee.

187. Functions of the Committee

- (1) It shall be the function of the Committee to recommend the time that should be allocated for the discussion on the stage or stages of such Bills and other Government business as the Speaker, in consultation with the Leader of the House, may direct for being referred to the Committee.

- (2) The Committee shall have the power to indicate in the proposed time table the different hours at which the various stages of the Bill or other Government business shall be completed.
- (3) The Committee shall have such other functions relating to the business of the House as may be assigned by the Speaker from time to time.

188. Report of the Committee

The recommendations of the Committee shall be presented to the House in the form of a report.

189. Motion after presentation of report

- (1) As soon as may be, after the report has been made to the House, a motion may be moved by a member of the Committee nominated by the Speaker “That this House agrees with the allocation of time proposed by the Committee.”
- (2) When such a motion is accepted by the House, it shall take effect as if it were an order of the House:

Provided that an amendment may be moved that the report be referred back to the Committee either without limitation or with reference to any particular matter:

Provided further that not more than half an hour shall be allotted for the discussion of the motion and no member shall speak for more than five minutes on such a motion.

190. Disposal of outstanding matters at the appointed hour

At the appointed hour in accordance with the resolution of the House for the completion of a particular stage of a Bill or other business, the Speaker shall forthwith put every question necessary to dispose off all the outstanding matters in connection with that stage of Bill or business.

191. Variation in the allocation of time

- (1) No variation in the Allocation of Time Order shall be made except on a motion made with the consent of the Speaker, and accepted by the House.
- (2) All efforts shall be made to adhere to the Allocation of Time Order. The Speaker may, however, in his discretion, extend the time of the House in the manner as he deems fit.

II. Committee on Public Accounts

- | | |
|--------------------------------|-----------------|
| 1. Shri Somnath Bharti | Chairman |
| 2. Shri Akhilesh Pati Tripathi | |
| 3. Ms. Bhavna Gaur | |
| 4. Shri Girish Soni | |
| 5. Shri Naresh Balyan | |
| 6. Shri Sanjeev Jha | |
| 7. Shri Saurabh Bharadwaj | |
| 8. Shri Vijender Gupta | |
| 9. Shri Vishesh Ravi | |

192. Constitution of the Committee

- (1) There shall be a Committee on Public Accounts for the examination of the appropriation accounts of the Capital and the reports of the Comptroller and Auditor General of India thereon, the annual financial accounts of the Capital or such other accounts or financial matters as are laid before it or referred to it or which the Committee deems necessary to scrutinize.
- (2) The Committee on Public Accounts shall consist of not more than nine members who shall be elected by the House every year from amongst its members according to the principle of proportional representation by means of the single transferable vote:

Provided that no Minister shall be appointed a member of the Committee and if a member of the Committee is appointed a Minister he shall cease to be a member of the Committee from the date of such appointment.

193. Functions of the Committee

- (1) In scrutinizing the appropriation accounts of the Capital and the reports of the Comptroller and Auditor General of India thereon, it shall be the duty of the Committee on Public Accounts to satisfy itself:
 - (a) that the money shown in the accounts as having been disbursed were legally available for and applicable to the service or purpose to which they have been applied or charged;
 - (b) that the expenditure conforms to the authority which governs it;

- (c) that every re-appropriation has been made in accordance with such rules as may be prescribed by the competent authority; and
 - (d) when the Committee meets to consider the report of the Comptroller and Auditor General, the Auditor General, or Secretary (Finance) may with a view to solely assist the Committee seek clarifications from a witness on a point which in their opinion has not been made clearer to the Committee.
- (2) It shall also be the duty of the Committee on Public Accounts:
- (a) to examine the statement of accounts showing the income and expenditure of State trading and manufacturing schemes together with the balance sheets, and statements of profit and loss accounts which the Lieutenant Governor may have required to be prepared or are prepared under the provisions of the statutory rules regulating the finances of a particular State trading concern or project and the report of the Comptroller and Auditor General, thereon;
 - (b) to examine the statement of accounts showing the income and expenditure of autonomous and semi-autonomous bodies the audit of which may be conducted by the Comptroller and Auditor General of India either under the directions of the Lieutenant Governor or by a statute; and
 - (c) to consider the report of the Comptroller and Auditor General in cases where the Lieutenant

Governor may have required him to conduct an audit of any receipts or to examine the accounts of stores and stock.

III. Committee on Estimates

- | | |
|----------------------------------|-----------------|
| 1. Shri Rajesh Gupta | Chairman |
| 2. Smt. A. Dhanwanti Chandela A. | |
| 3. Shri Ajay Dutt | |
| 4. Shri Ajay Kumar Mahawar | |
| 5. Shri B. S. Joon | |
| 6. Shri Haji Yunus | |
| 7. Shri Raghav Chadha | |
| 8. Shri S. K. Bagga | |
| 9. Shri Saurabh Bharadwaj | |

194. Constitution of the Committee

- (1) There shall be a Committee on Estimates for the examination of such of the Estimates as the Committee deems fit or are specifically referred to it by the House.
- (2) The Committee shall consist of not more than nine members who shall be elected by the House every year from amongst its members according to the principle of proportional representation by means of the single transferable vote:

Provided that no Minister shall be appointed a member of the Committee and if a member of the Committee is

appointed a Minister, he shall cease to be a member of the Committee from the date of such appointment.

195. Functions of the Committee

- (1) The functions of the Committee shall be:
 - (a) to report what economies, improvements in organization, efficiency or administrative reform consistent with the policy underlying the estimates may be effected;
 - (b) to suggest alternative policies in order to bring about efficiency and economy in administration;
 - (c) to examine whether the money is well laid out within the limits of the policy underlying in the estimates; and
 - (d) to suggest the form in which the estimates shall be presented to Assembly.
- (2) The Committee may continue its examination of the estimates from time to time throughout the financial year and report to the House as its examination proceeds. It shall not be incumbent on the Committee to examine the entire estimates of any one year. The demands for grants may be finally voted notwithstanding the fact that the Committee has made no report.

IV. Committee on Govt. Undertakings

1. **Shri Dinesh Mohaniya** **Chairman**
2. Shri Ajesh Yadav
3. Shri Amanatullah Khan

4. Shri Mohan Singh Bisht
5. Smt. Pramila Dhiraj Tokas
6. Shri Raaj Kumar Anand
7. Shri Rajesh Gupta
8. Shri Rohit Kumar
9. Shri Somnath Bharti

196. Constitution of the Committee

- (1) There shall be a Committee on Government Undertakings for the examination of the working of the Government Undertaking specified in the Second Schedule annexed to these Rules.
- (2) The Committee shall consist of not more than nine members who shall be elected by the House every year from amongst its members according to the principle of proportional representation by means of the single transferable vote:

Provided that no Minister shall be appointed a Member of the Committee and if a Member of the Committee is appointed a Minister he shall cease to be a member of the Committee from the date of such appointment.

197. Functions of the Committee

- (1) The functions of the Committee shall be:
 - (a) to examine the reports and accounts of the Government Undertakings as specified in the Second Schedule annexed to these Rules;

- (b) to examine the report, if any, of the Auditor General on the Public Undertakings;
- (c) to examine in the context of autonomy and efficiency of the Government Undertakings, whether the affairs of the Government Undertakings are being managed in accordance with the sound business principles and prudent commercial practices; and
- (d) to exercise such other functions vested in the Committee on Public Accounts and the Committee on Estimates in relation to the Government Undertakings specified in Second Schedule annexed to these Rules as are not covered by clauses (a), (b) and (c) above and as may be allotted to the Committee by the Speaker from time to time:

Provided that the Committee shall not examine and investigate any of the following, namely:

- (i) matters of major Government policy as distinct from business or commercial functions of the Government Undertakings;
 - (ii) matters of day to day administration; and
 - (iii) matters for the consideration of which machinery is established by any special statute under which a particular Public Undertaking is established.
- (2) The House may by ordinary Resolution add or delete the names of Undertakings in the Second Schedule annexed to these Rules.

List of Government undertakings

1. The Delhi Financial Corporation
2. The Delhi Khadi and Village Industries Board
3. The Delhi State Civil Supplies Corporation
4. The Delhi Scheduled Castes Financial Development Corporation
5. The Delhi Tourism and Transportation Development Corporation
6. The Delhi State Industrial and Infrastructure Development Corporation
7. The Delhi Jal Board
8. The Delhi Transport Corporation
9. Delhi Transco Limited
10. Indraprastha Power Generation Company Limited
11. Delhi Power Company Limited
12. Pragati Power Company Limited

V Committee on Government Assurances

1. **Shri Sanjeev Jha** **Chairman**
2. Smt. Atishi
3. Shri Madan Lal
4. Shri Naresh Balyan
5. Shri Naresh Yadav
6. Shri Prakash Jarwal

7. Shri Praveen Kumar
8. Shri Vijender Gupta
9. Shri Virender Singh Kadian

198. Constitution and functions of the Committee

There shall be a Committee on Government Assurances consisting of not more than nine members nominated by the Speaker in order to scrutinize the assurances, promises, undertaking, etc., given by Ministers from time to time on the floor of the House and to report on:

- (a) the extent to which such assurances, promises, undertakings, etc., have been implemented; and
- (b) where implemented, whether such implementation has taken place within the minimum time necessary for the purpose:

Provided that no Minister shall be appointed a member of the Committee, and if a member of the Committee is appointed a Minister, he shall cease to be a member of the Committee from the date of such appointment.

VI. Committee on Petitions

1. **Shri Raghav Chadha**
2. Shri Akhilesh Pati Tripathi
3. Ms. Bhavna Gaur
4. Shri B. S. Joon
5. Shri Girish Soni
6. Shri Gulab Singh

Chairman

7. Shri Rohit Kumar
8. Shri Sharad Kumar Chauhan
9. Shri Surendra Kumar

199. Constitution of the Committee

There shall be a Committee on Petitions consisting of not more than nine members nominated by the Speaker:

Provided that no Minister shall be appointed a member of the Committee and if a member of the Committee is appointed a Minister, he shall cease to be a member of the Committee from the date of such appointment.

200. Petition to whom to be addressed and how to be concluded

Every petition shall be addressed to the Speaker and shall conclude with a prayer reciting the definite object of the petitioner in regard to the matter to which it relates.

201. Scope of petitions

Petitions may be presented to the House when it is in session or submitted to the Speaker when not in session on:

- (i) a Bill which has been published under Rule-118 or which has been introduced in the House;
- (ii) a matter connected with the business pending before the House; and
- (iii) any matter of general public interest, provided that it is not one.

- (a) which falls within the cognizance of a Court of a Law having jurisdiction in any part of India or a Court of Inquiry or a Statutory Tribunal or Authority or a Quasi-Judicial Body or a Commission;
- (b) for which remedy is available under the law including rules, regulations, bye-laws made by the Central Government or the Government of the National Capital Territory of Delhi or an authority to whom power to make such rules, regulations. etc., is delegated.

202. General form of petition

- (1) Every petition shall be couched in respectful, decorous and temperate language.
- (2) Every petition shall be in the language in which the Assembly transacts its business under sub-section (2) of the section-34 and if it is made in any other language it shall be accompanied by a translation in the language used for the transaction of the business in the Assembly and shall be signed by the petitioner.
- (3) The general form of the petition shall be as set out in the Third Schedule annexed to these rules.

203. Consideration of petitions

After the presentation of a petition to the House the Committee on Petitions shall meet to consider it as early as possible:

Provided that in the case of petition on a Bill pending before the House, it shall meet as soon as possible after it has been presented or reported to the House and submit its report to the

House or direct the circulation of the petition to the members, as the case may be, well in advance of the Bill being taken up in the House:

Provided further that in the case of a petition received on a Bill already under discussion in the House, the Committee shall meet to consider it immediately and submit its report or direct the circulation of the petition to the members, as the case may be, well in advance of the Bill being disposed of by the House.

204. Consideration of representations etc.

The Committee shall also meet as often as necessary to consider representations, letters and telegrams received from various individuals, associations etc. which are not covered by the rules relating to petitions and give directions for their disposal:

Provided that the representations, which fall in the following categories shall not be considered by the Committee, but shall be filed on receipt in the Secretariat:

- (i) anonymous letters or letters on which names and/or addresses of senders are not given or are illegible;
- (ii) endorsement copies of letters addressed to authorities other than the Speaker or House unless there is a specific request on such a copy praying for redress of the grievance;
- (iii) if the representations relate to personal or individual grievances;
- (iv) if the representation relate to matters specified in clause (iii) of Rule-201 of the Rules;

- (v) if they ventilate service grievances of employees/ex-employees;
 - (vi) representations seeking employments; requesting monetary or financial assistance in some forms; regarding grievances on matters under control of other State Government or Central Government; matters sub-judice; suggesting amendment of Constitution; and complaints against Member of Parliament/ Assembly in relation to their conduct as private persons and not as Members of Parliament/Assembly;
 - (vii) Letters in regional languages of which translation is not possible in the Secretariat;
 - (viii) representation of a frivolous nature or those not couched in respectful, decorous or temperate language or which are libellous or defamatory or allegatory in nature;
 - (ix) matters which are beyond the jurisdiction of the Assembly; and
 - (x) matters relating to the Consolidated Fund of the Capital:
- Provided that the Speaker may, in his discretion, require the Committee to consider any petition as referred by him.

205. Authentication of signatories to a petition

The full name and address of every signatory to a petition shall be set out therein and shall be duly authenticated.

206. Document not to be attached to a petition

Letters, affidavits or other documents shall not be attached to any petition.

207. Counter-signature

- (1) Every petition shall be presented and countersigned by a member.
- (2) A member shall not present a petition from himself.

208. Notice of presentation

A member shall give at least two days advance intimation to the Secretary of his intention to present a petition.

209. Form of petition

A member presenting a petition shall confine himself to a statement in the following form:

“I present a petition signed by Petitioner (s) regarding.”

and no debate shall be permitted on his statement.

210. Procedure after presentation of a petition

- (1) Every petition after its presentation under these rules shall be referred to the Committee for examination.
- (2) After examination, the Committee may, if necessary, direct circulation of the petition in extenso or in any abridged form.
- (3) After circulation and after evidence, if any, the Chairman of the Committee or any member authorised by the Committee shall report to the House the specific complaint contained in the petition and suggestions for remedial measures for the particular case or to prevent such case in future.

VII. Committee on Delegated Legislation

- 1. Smt. Bandana Kumari** **Chairman**
2. Shri Ajesh Yadav
3. Smt. A. Dhanwati Chandela A
4. Shri Mahinder Yadav
5. Shri Om Prakash Sharma
6. Shri Pawan Sharma
7. Smt. Preeti Jitender Tomar
8. Shri Raghuvinder Shokeen
9. Shri Vijender Gupta

211. Constitution of the Committee

There shall be a Committee on Delegated Legislation consisting of not more than nine members nominated by the Speaker in order to scrutinize and report to the House whether the powers to make regulations, rules, sub-rule, bye-laws, etc. conferred by the Act or delegated by any other lawful authority are being properly exercised within such delegation:

Provided that no Minister shall be appointed a member of the Committee, and if a member of the Committee is appointed a Minister, he shall cease to be a member of the Committee from the date of such appointment.

212. Functions of the Committee

The Committee shall, in particular consider:

- (i) whether the delegated legislation is in accordance with the general objects of the Constitution or the Act pursuant to which it is made;
- (ii) whether it contains matter which in the opinion of the Committee, should more properly be dealt with in an Act of Legislature;
- (iii) whether it contains imposition of any tax;
- (iv) whether it directly or indirectly bars the jurisdiction of the Courts;
- (v) whether it gives retrospective effect to any of the provisions in respect of which the Constitution or the Act does not expressly give any such power;
- (vi) whether it involves expenditure from the Consolidated Fund of the Capital or the Public revenues;
- (vii) whether it appears to make some unusual or unexpected use of the powers conferred by the Constitution or the Act pursuant to which it is made;
- (viii) whether there appears to have been unjustifiable delay in the publication or laying of it before the legislature; and
- (ix) whether for any reason its form or purport calls for any elucidation.

213. Report of the Committee

If the Committee is of opinion that any such delegated legislation should be rejected wholly or in part, or should be amended in any respect, it shall report that opinion and the grounds thereof to the House. If the Committee is of opinion that any other matter relating to any delegated legislation

should be brought to the notice of the House, it may report that opinion and matter to the House.

VIII. Rules Committee

- 1. Shri Ram Niwas Goel, Hon'ble Speaker Chairman**
2. Ms. Rakhi Birla. Hon'ble Deputy Speaker
3. Shri Ajay Kumar Mahawar
4. Shri Kartar Singh Tanwar
5. Shri Raaj Kumar Anand
6. Smt. Raj Kumari Dhillon
7. Shri Rajesh Rishi
8. Shri Surendra Kumar
9. Shri Vinay Mishra

214. Constitution of the Committee

The Rules Committee shall consist of not more than nine members including the Speaker and the Deputy Speaker. Rest of the members shall be nominated by the Speaker.

215. Functions of the Committee

There shall be a Committee on Rules to consider matters of procedure and conduct of business in the House and to recommend any amendments or additions to these rules that may be deemed necessary.

216. Notice of amendments in rules

Any member may give notice of amendment to any of these Rules, but such a notice shall be accompanied with the

Statement of Objects and Reasons for the amendment. On receipt of such a notice, the Speaker shall refer the same, if it is not out of order, to the Committee for consideration.

217. Chairman of the Committee

The Speaker shall be the ex-officio Chairman of the Committee. If the Speaker for any reason is unable to act as Chairman of the Committee, the Deputy Speaker shall be the Chairman for that sitting. If both are unable to preside for any reason, the Speaker shall nominate a Chairman for that sitting from amongst the members of the Committee.

218. Procedure for the amendment of the rules

- (1) The recommendations of the Committee shall be laid on the Table and any member may, within a period of three days beginning with the day when it is so laid on the Table, give notice of an amendment including a motion to refer all or any of the recommendations of the Committee for the reconsideration of the Committee together with the objects and reasons for such amendment.
- (2) If no notice of amendment to the recommendations of the Committee is given within the period mentioned in sub-rule (1), the recommendations of the Committee shall be deemed to have been approved by the House on the expiry of the said period and shall be incorporated in the Rules.
- (3) If notice of any amendment is received within the period prescribed in sub-rule (1), the Speaker shall refer such amendments, which are admissible to the Committee and the Committee may, after considering

such amendments, make such changes in its recommendations as it deems fit.

- (4) The final report of the Committee after considering the amendments mentioned in sub-rule (3) shall be laid on the Table. Thereafter, on the House agreeing to the report on a motion made by a member of the Committee, the amendments to the rules as approved by the House shall be incorporated in the rules.

IX. Committee of Privileges

- | | |
|---------------------------------------|-----------------|
| 1. Shri Akhilesh Pati Tripathi | Chairman |
| 2. Shri Ajay Dutt | |
| 3. Shri Haji Yunus | |
| 4. Shri Mohinder Goyal | |
| 5. Shri Raghuvinder Shokeen | |
| 6. Shri S. K. Bagga | |
| 7. Shri Saurabh Bharadwaj | |
| 8. Shri Sharad Kumar Chauhan | |
| 9. Shri Surendra Kumar | |

219. Constitution of the Committee

The Committee of Privileges consisting of nine members shall be nominated by the Speaker.

220. Examination of the question by the Committee of Privileges and its Procedure

- (1) On a reference being made to the Committee of Privileges, a copy of the complaint shall be sent by the

Secretary to the person complained against with the request that he should, if he so desires, submit to the Secretary by a specified date his written statement about the complaint. After the expiry of the date fixed for submission of written statement, the Committee may, if it considers necessary, summon for purposes of inquiry, the person complaining and the person complained against to appear before it on a specified date, time and place.

- (2) Such a person, if he so desires, may also present his case before the Committee by a counsel.
- (3) If a party summoned to be present is unable to attend on the specified date, he shall inform the Committee of the reasons thereof. The Committee may, on consideration of given reasons, postpone the consideration of the matter to enable the party to appear. If, however, the Committee considers that there are no good reasons for the absence or that the party had wilfully absented, the Committee may after considering the matter against that party, in his absence, submit its report, and bring to the notice of the House his disobedience of the order for proper action against him.

221. Examination of the question by the Committee

The Committee of Privileges shall examine the question in the light of the evidence and circumstances of the case and determine whether any breach of privileges or contempt, has been committed and look into the nature of the breach and the circumstances leading to it, and make such recommendations as it may deem proper.

222. Disabilities of members of the Committee

The Complaining member or the member complained against, if he be a member of the Committee, shall not sit in the Committee so long as the matter complained by or against him as the case may be, is under consideration before the Committee.

223. Sittings of Committee of Privileges

The Committee of Privileges shall meet as soon as may be, after a question of privileges or contempt has been referred to it and from time to time thereafter till report is made during the time fixed by the Speaker or the House, as the case may be:

Provided that where no time has been fixed for the presentation of the report, the report shall be presented within one month of the date of reference:

Provided further that the Speaker of the House, as the case may be, may from time to time extend the date for the presentation of the report by the Committee.

224. report of the Committee

The Report of the Committee shall indicate if a breach of privilege or contempt has been committed and what punishment in its opinion should be inflicted. It may also recommend the acceptance of any apology, if apology has been tendered.

X. Questions & Reference Committee

- 1. Ms. Rakhi Birla, Hon'ble Deputy Speaker Chairperson**
2. Shri Ajesh Yadav

3. Smt. Bandana Kumari
4. Ms. Bhavna Gaur
5. Shri Mohan Singh Bisht
6. Shri Mohinder Goyal
7. Shri Raaj Kumar Anand
8. Shri Saurabh Bharadwaj
9. Shri Virender Singh Kadian

225. Constitution of the Committee

- (1) There shall be a Question and Reference Committee consisting of not more than nine members to be nominated by the Speaker and the Deputy Speaker shall be the ex-officio Chairman of the committee.
- (2) No Minister shall be a member of the Committee mentioned in sub-rule (1) and if a member of the Committee is appointed a Minister, he shall cease to be a member of the Committee from the date of such appointment.

226. Functions of the Committee

The following shall be the functions of the Committee:

- (1) If a reply to question is not received from the Government within time or the reply received is not satisfactory and the Speaker considers it expedient to do so, he may refer the matter to the Questions and Reference Committee.
- (2) Besides questions, any other matter concerning the House not included within the jurisdiction of other

Committee under these rules, may be referred by the Speaker to the said Committee for consideration.

XI. General Purposes Committee

- 1. Shri Ram Niwas Goel, Hon'ble Speaker Chairman**
2. Shri Abdul Rehman
3. Shri Abhay Verma
4. Shri Amanatullah Khan
5. Shri B. S. Joon
6. Shri Dinesh Mohniya
7. Shri Madan Lal
8. Smt. Raj Kumari Dhillon
9. Shri S. K. Bagga

227. Constitution and functions

- (1) There shall be a General Purposes Committee nominated by the Speaker consisting of not more than nine members including leaders of various parties and groups in the Assembly and other important members including the Speaker who shall be ex- officio Chairman of the Committee.
- (2) The functions of the Committee shall be to consider proposals and to tender advice to the Speaker on important matters specially relating to improvement in the organization of work in the Assembly and any other matter referred to it by the House or the Speaker.

XII. Committee on Welfare of Scheduled Castes and Scheduled Tribes

- | | |
|--------------------------|-----------------|
| 1. Shri Ajay Dutt | Chairman |
| 2. Shri Girish Soni | |
| 3. Shri Jai Bhagwan | |
| 4. Shri Kuldeep Kumar | |
| 5. Shri Prakash Jarwal | |
| 6. Shri Raaj Kumar Anand | |
| 7. Shri Rohit Kumar | |
| 8. Shri Surendra Kumar | |
| 9. Shri Vishesh Ravi | |

228. Constitution and functions

- (1) There shall be a Committee called the Committee on the Welfare of Scheduled Castes and Scheduled Tribes nominated by the Speaker consisting of not more than nine members:

Provided that no Minister shall be nominated as a member of the Committee and if a member, after his appointment to the Committee is appointed as Minister, he shall cease to be a member of the Committee from the date of such appointment.

- (2) The functions of the Committee shall be:
- (i) to review the progress and implementation of the welfare programmes and other ameliorative measures as also constitutional safeguards for Scheduled Castes and Scheduled Tribes and to

report to the House as to the measures that should be taken by the Government in respect of matters within their review.

- (ii) to suggest ways and means of realising the objective of government policy to bring about improvement in the conditions of these classes in the shortest possible time; and
- (iii) to examine such matters, as may deem fit, to the Committee or are specifically referred to it by the House or the Speaker.

XIII. Committee on Papers Laid on the Table

- 1. **Shri Jitender Mahajan** **Chairman**
- 2. Shri Abdul Rehman
- 3. Smt. A. Dhanwati Chandela A
- 4. Shri Dharampal Lakra
- 5. Shri Gulab Singh
- 6. Shri Mohan Singh Bisht
- 7. Shri Madan Lal
- 8. Shri Mukesh Ahlawat
- 9. Shri Sharad Kumar Chauhan

229. Constitution and functions

- (1) There shall be a Committee on Papers laid on the Table of the House consisting of not more than nine members.
- (2) The Committee shall be nominated by the Speaker.

- (3) The functions of the Committee shall be to examine all papers laid on the Table of the House by the Ministers and to report to the House on-
- (i) whether there has been a compliance of the provisions of the Act, rules or regulations under which the papers have been laid;
 - (ii) whether there has been any unreasonable delay in laying the papers;
 - (iii) if there has been any such delay whether a statement explaining the reasons for delay has been laid on the Table and whether those reasons are satisfactory;
 - (iv) whether both Hindi and English versions have been laid on the Table;
 - (v) whether a statement explaining reasons for not laying the Hindi version has been given and whether such reasons are satisfactory;
 - (vi) the Committee shall perform such other functions in respect of the papers laid on the Table of the House, as may be assigned to it by the Speaker from time to time.

XIV. Library Committee

- | | |
|---------------------------------|-----------------|
| 1. Shri Vijender Gupta | Chairman |
| 2. Shri Dharampal Lakra | |
| 3. Shri Jarnail Singh | |
| 4. Shri Jitender Mahajan | |
| 5. Shri Kuldeep Kumar | |
| 6. Shri Rajesh Rishi | |

7. Shri Shoaib Iqbal
8. Shri Som Dutt
9. Shri Vishesh Ravi

230. Constitution and functions

- (1) There shall be a Library Committee consisting of not more than nine members including its Chairman.
- (2) The Committee shall be nominated by the Speaker:
Provided that no Minister shall be nominated as a member of the Committee and if a member, after his appointment to the Committee, is appointed a Minister, he shall cease to be a member of the Committee from the date of such appointment.
- (3) The functions of the Committee shall be—
 - (i) to consider and advice on such matters concerning the Library as may be referred to it by the Speaker from time to time; and
 - (ii) to consider suggestions for the improvement of the Library and to advise upon matters connected with the services provided to the members by the Library.
- (4) A member wishing to raise any of the matters referred to in sub-rule (3) shall refer it to the Committee and not raise it in the House.

XV. Committee on Private Members' Bills & Resolutions

1. **Shri Ram Niwas Goel, Hon'ble Speaker** **Chairman**
2. Ms. Rakhi Birla, Hon'ble Deputy Speaker

3. Shri Dilip Kumar Pandey
4. Shri Haji Yunus
5. Shri Kartar Singh Tanwar
6. Shri Mahinder Yadav
7. Shri Pawan Sharma
8. Shri Shiv Charan Goel
9. Shri Vijender Gupta

231. Constitution and functions

- (1) There shall be a Committee on Private Members' Bills and Resolutions consisting of not more than nine members including the Speaker who shall be the Chairman of the Committee.
- (2) The Committee shall be nominated by the Speaker.
- (3) The functions of the Committee shall be—
 - (i) to carefully examine the nature, urgency and importance of all Private Member's Bills after they are introduced in the Assembly or otherwise as the Speaker may direct and to recommend the time that should be allocated for the discussion of the stage or stages of each Bill and also to indicate in the time table so drawn up, the different hours at which the various stages of the Bill in a day shall be completed;
 - (ii) to examine every Private Members' Bill which is opposed in the Assembly on the ground that the Bill initiates legislation outside the legislative

competence of the Assembly, and the Speaker considers such objection prima-facie tenable;

- (iii) to recommend time limit for the discussion of Private Members' Resolutions and other ancillary matters; and
 - (iv) to perform such other functions in respect of Private Members' Bill and Resolutions, as may be assigned to it by the Speaker from time to time.
- (4) Report of the Committee: At any time after the report has been presented to the House, a motion may be moved that the House agrees with amendments or disagrees with the report:
- Provided that an amendment may be moved that the report be referred back to the Committee either without limitation or with reference to any particular matter:
- Provided further that not more than half an hour shall be allotted for discussion of the motion and no member shall speak for more than five minutes on such motion.
- (5) Allocation of Time: The Allocation of time in respect of Bills and resolutions as approved by the House shall take effect as if it were an order of the House.
- (6) At the appointed hour, in accordance with the allocation of time, the Speaker shall forthwith put every question necessary to dispose of all the outstanding matters in connection with the completion of a particular stage of the Bill or the resolution.

XVI. Committee on Women and Child Welfare

- 1. Smt. Pramila Dhiraj Tokas** **Chairperson**
2. Shri Abhay Verma
3. Smt. A. Dhanwati Chandela A
4. Smt. Atishi
5. Smt. Bandana Kumari
6. Ms. Bhavna Gaur
7. Shri Pawan Sharma
8. Smt. Preeti Jitender Tomar
9. Smt. Raj Kumari Dhillon

232. Constitution of the Committee

There shall be a Committee nominated by the Speaker on Women and Child Welfare consisting of not more than nine members:

Provided that a Minister shall not be nominated as a member of the Committee and if a member after his nomination to the Committee is appointed a Minister, he shall cease to be a member of the Committee from the date of such appointment.

233. Functions of the Committee

The functions of the Committee shall be—

- (1) to examine:
 - (i) the functioning of any orphanage, poor home, welfare home, hospital, asylum, educational institution, boarding house, prison, factory or any place of calling or avocation where women and

children are generally admitted or any rescue home, shelter home, Nari Niketan, maternity and child welfare home, borstal school or any other similar institution exclusively meant for women and children and such other premises as the Committee may determine, from time to time, in consultation with the speaker;

- (ii) the functioning of the institutions and government departments dealing with the welfare of women and children;
 - (iii) to consider the reports submitted by the Delhi Commission for Women and to report on the measures that should be taken by the Government for empowerment of women and for improving their status/conditions in respect of the matters within the purview of the Government.
- (2) to suggest measure for :
- (i) the rehabilitation of unmarried or deserted mothers and the aged and destitute women and desolate widows;
 - (ii) making the mentally retarded, the infirm and the physically handicapped persons self-sufficient and useful members of the society;
 - (iii) the welfare of disorganised group of women engaged in house-hold labour and similar other occupations
- (3) to examine such other matters as may be deemed fit by the Committee or specially referred to it by the Speaker.

XVII. Committee on Welfare of Students and Youth

- 1. Shri Vinay Mishra** **Chairman**
2. Shri Abhay Verma
3. Shri Jai Bhagwan
4. Shri Jarnail Singh
5. Shri Kuldeep Kumar
6. Shri Mukesh Ahlawat
7. Shri Raaj Kumar Anand
8. Smt. Raj Kumari Dhillon
9. Shri Rohit Kumar

233A. Constitution of the Committee

There shall be a Committee on the Welfare of Students and Youth nominated by the Speaker consisting of not more than nine members.

Provided that no Minister shall be nominated as a Member of the Committee and if a member, after his appointment to the Committee is appointed as Minister, he shall cease to be a member of the Committee from the date of such appointment.

233B. Functions of the Committee

The Functions of the Committee shall be:-

- (i) to review the progress and implementation of the welfare programmes and other ameliorative measures for students and youth and to report to the House as to

the measures that should be taken by the Government in respect of matters within their purview;

- (ii) to suggest ways and means of realizing the objectives of Government policy to bring about improvement in the condition of the students and youth in the shortest possible time;
- (iii) to examine and report upon representations received from various stakeholders or general public on matters connected with welfare of the students and youth; and
- (iv) to examine such matters as the Committee may deem fit or are specifically referred to it by the House or the Speaker.

Explanation.- Representations should be addressed to the Speaker and countersigned by a member.”

XVIII. Committee on Environment

- | | |
|------------------------------|--------------------|
| 1. Smt. Atishi | Chairperson |
| 2. Shri Ajay Dutt | |
| 3. Shri Anil Kumar Bajpai | |
| 4. Shri Jarnail Singh | |
| 5. Shri Om Prakash Sharma | |
| 6. Shri Pawan Sharma | |
| 7. Shri Prakash Jarwal | |
| 8. Shri Praveen Kumar | |
| 9. Shri Sharad Kumar Chauhan | |

234. Constitution of the Committee

There shall be a Committee on environment consisting of not more than nine members to be nominated by the Speaker:

Provided that a Minister shall not be nominated as a member of the Committee and that if a member after his nomination to the Committee is appointed a Minister, he shall cease to be a member of the Committee from the date of such appointment.

235. Functions of the Committee

The functions of the Committee shall be:

- (i) to study the environmental problems in the Capital and to recommend remedial measures thereto;
- (ii) to examine the nature, degree and extent of the environmental imbalances caused by different kind of pollution, the results of such pollutions and to suggest remedial measures for the prevention and control thereof;
- (iii) to examine the working and activities of the Departments/ Boards/Corporations in relation to environment;
- (iv) to review the implementation of the plans and programmes relating to maintenance of environmental balance; and
- (v) to examine such other matters as may be deemed fit by the Committee or specially referred to it by the House or by the Speaker.

XIX. Committee on Ethics

- | | |
|---------------------------|-----------------|
| 1. Smt. Atishi | Chairman |
| 2. Shri B. S. Joon | |
| 3. Shri Dinesh Mohaniya | |
| 4. Shri Jai Bhagwan | |
| 5. Shri Naresh Balyan | |
| 6. Shri Raghav Chadha | |
| 7. Shri Rajesh Gupta | |
| 8. Shri Rajesh Rishi | |
| 9. Shri Saurabh Bharadwaj | |

235A Constitution of the Committee

There shall be a Committee on Ethics consisting of not more than nine members to be nominated by the Speaker;

Provided that a Minister shall not be nominated as member of the Committee and that if a member after his nomination to the Committee is appointed a Minister, he shall cease to be a member of the Committee from the date so much appointment.

235B Functions of the Committee:

The functions of the Committee shall be:

- (i) to oversee the moral and ethical conduct of members;
- (ii) to examine every complaint relating to unethical conduct of a member referred to it by the House or the Speaker and make such recommendations, as it may deem fit; and

- (iii) to frame Code of Conduct specifying acts which constitute unethical conduct.

235C *Suo Motu* examination of matters

The Committee may also suo moto take up for examination and investigation matters relating to ethics, including matters relating to unethical conduct by members wherever felt necessary and make such recommendations as it may deem fit.

235D Report

The report of the Committee may also state the procedure to be followed by the House in giving effect to the recommendations made by the Committee.

235E Procedure in the Committee

Procedure in the Committee

- (i) On a matter being referred to the Committee or on a matter being taken up by the Committee suo motu, the Committee shall conduct preliminary inquiry.
- (ii) After the preliminary inquiry, if the Committee is of the opinion that there is no prima facie case, the matter may be dropped.
- (iii) If the Committee is of the opinion that there is a prima facie case, Committee shall take up the matter.
- (iv) The Committee may lay down procedure, from time to time for examination of matters referred to it.

XX Committee on Welfare of Minorities

- | | | |
|-----------|------------------------------|-----------------|
| 1. | Shri Amanatullah Khan | Chairman |
| 2. | Shri Abdul Rehman | |
| 3. | Shri Haji Yunus | |
| 4. | Shri Jarnail Singh | |
| 5. | Shri Parlad Singh Sawhney | |
| 6. | Shri Praveen Kumar | |
| 7. | Shri Jitender Mahajan | |
| 8. | Shri Sahi Ram | |
| 9. | Shri Shoaib Iqbal | |

235AA. Constitution of the Committee

There shall be a Committee on the Welfare of Minorities nominated by the Speaker consisting of not more than nine members;

Provided that no Minister shall be nominated as a member of the Committee and if a member after his appointment to the Committee is appointed as Minister, he shall cease to be a member of the Committee from the date so such appointment.

235BB. Functions of the Committee

The functions of the Committee shall be :-

- (i) to review the progress and implementation of the welfare programmes and other ameliorative measures as also constitutional safeguards for minorities and to report to the House as to the measures that should be

taken by the Government in respect of matters within their purview;

- (ii) to examine measures taken by the Government for the implementation of 15 points programme of the Prime Minister for the welfare of minorities;
- (iii) to suggest ways and means of realizing the objectives of Government policy to bring about improvement in the condition of these classes in the shortest possible time; and
- (iv) to examine such measures as the Committee may deem fit or are specially referred to it by the House or the Speaker.

235CC.

The Committee shall obtain monthly information from each department of the Government about measures taken for the welfare of the Minorities and hold quarterly meetings to examine the reports.

XXI. Committee on Welfare of Other Backward Classes

- | | |
|-----------------------------|-----------------|
| 1. Shri Sahi Ram | Chairman |
| 2. Shri Ajay Kumar Mahawar | |
| 3. Shri Ajesh Yadav | |
| 4. Shri Dinesh Mohaniya | |
| 5. Shri Kartar Singh Tanwar | |
| 6. Shri Madan Lal | |
| 7. Shri Mahinder Yadav | |

8. Shri Naresh Yadav
9. Smt. Preeti Jitender Tomar

235AAA. Constitution of the Committee

There shall be a Committee on the Welfare of Other Backward Classes nominated by the Speaker consisting of not more than nine members.

Provided that no Minister shall be nominated as a member of the Committee and if member, after his appointment to the Committee, is appointed as Minister, he shall cease to be a member of the Committee from the date so such appointment.

235BBB. Functions of the Committee

The Functions of the Committee shall be:-

- (i) to review the progress and implementation of the welfare programmes and other ameliorative measures for Other Backward Classes and to report to the House as to the measures that should be taken by the Government in respect of matters within their purview;
- (ii) to examine measures taken by the Government to secure due representation of the Other Backward Classes, nominated in services and posts under its control;
- (iii) to suggest ways and means of realizing the objectives of Government policy to bring about improvement in the condition of these classes in the shortest possible time; and

- (iv) to examine such measures as the Committee may deem fit or are specially referred to it by the House or the Speaker;

235CCC.

The Committee shall obtain monthly information from each department of the Government about measures taken for the welfare of the Other Backward Classes and hold quarterly meetings to examine the reports;

XXII 'House Committee on Violation of Protocol Norms and Contemptuous Behaviour by Government Officers with MLAs'

- | | | |
|-----------|-----------------------------|-----------------|
| 1. | Shri Somnath Bharti | Chairman |
| 2. | Shri Akhilesh Pati Tripathi | |
| 3. | Smt. Bandana Kumari | |
| 4. | Ms. Bhavna Gaur | |
| 5. | Shri Mohinder Goyal | |
| 6. | Shri Rajesh Rishi | |
| 7. | Shri Sahi Ram | |
| 8. | Shri Sanjeev Jha | |
| 9. | Shri Vinay Mishra | |

There shall be a Committee on Violation of Protocol Norms and Contemptuous Behaviour by Government Officers with MLAs', nominated by the Speaker consisting of not more than nine members.

Provided that no Minister shall be nominated as a Member of the Committee and if a member, after his appointment to the

Committee is appointed as Minister, he shall cease to be a member of the committee from the date of such appointment.

That the terms of reference of the Committee shall be:

- (a) Examine every complaint referred to it by the Speaker relating to –
 - I. violation of protocol norms laid down from time to time regarding official dealings with Members;
 - II. violation of instructions or guidelines issued by the Government regarding official dealings between Administration and Members; and
 - III. discourteous behaviour by Government servants with a Member during official dealings.
- (b) Make such recommendations as it may deem fit.
- (c) The procedure which shall be followed by the Committee for examining complaints referred to it shall be, so far as may be, the same as the procedure for inquiry and determination by the Committee of Privileges, insofar as it relates to any question of breach of privilege of the House or a Member.
- (d) The Committee shall be free to enlarge the scope of issues under examination, if needed, subject to approval of Hon'ble Speaker.
- (e) The Rules governing powers and functioning of the Committee on Privileges would also apply to this Committee, mutatis mutandis.

**XXIII. Department Related Standing Committee on
Administrative Matters**

- 1. Shri Madan Lal** **Chairman**
2. Shri Ajay Kumar Mahawar
3. Shri Gulab Singh
4. Shri Haji Yunus
5. Shri Naresh Yadav
6. Shri Shiv Charan Goel
7. Shri Shoaib Iqbal
8. Shri Som Dutt
9. Shri Virender Singh Kadian

XXIV. Department Related Standing Committee on Education

- 1. Smt. Atishi** **Chairperson**
2. Shri Ajay Kumar Mahawar
3. Shri Dharampal Lakra
4. Shri Kartar Singh Tanwar
5. Shri Kuldeep Kumar
6. Shri Prakash Jarwal
7. Shri Som Dutt
8. Shri Somnath Bharti
9. Shri Vinay Mishra

XXV. Department Related Standing Committee on Welfare

- 1. Ms. Bhavna Gaur** **Chairperson**
2. Smt. A. Dhanwati Chandela A.
3. Shri Mahinder Yadav
4. Shri Mukesh Ahlawat
5. Shri Naresh Balyan
6. Shri Om Prakash Sharma
7. Shri Raghuvinder Shokeen
8. Shri Sahi Ram
9. Smt. Pramila Dhiraj Tokas

XXVI Department Related Standing Committee on Health

- 1. Shri Gulab Singh** **Chairman**
2. Smt. Bandana Kumari
3. Shri Mohan Singh Bisht
4. Shri Naresh Balyan
5. Shri Praveen Kumar
6. Shri Rajesh Gupta
7. Shri Rajesh Rishi
8. Shri Shiv Charan Goel
9. Shri Virender Singh Kadian

**XXVII. Department Related Standing Committee on
Development**

- 1. Shri Mohinder Goyal** **Chairman**
2. Shri Abdul Rehman
3. Shri Ajay Kumar Mahawar
4. Shri Jarnail Singh
5. Shri Jitender Mahajan
6. Shri Kuldeep Kumar
7. Shri Raghuvinder Shokeen
8. Shri Rituraj Govind
9. Shri Shiv Charan Goel

**XXVIII. Department Related Standing Committee on
Public Utilities and Civic Amenities**

- 1. Shri Shoaib Iqbal** **Chairman**
2. Shri Akhilesh Pati Tripathi
3. Shri B. S. Joon
4. Shri Dharampal Lakra
5. Shri Jai Bhagwan
6. Shri Kartar Singh Tanwar
7. Shri Mohan Singh Bisht
8. Shri Naresh Yadav
9. Shri Som Dutt

**XXIX Department Related Standing Committee on
Finance and Transport**

1. **Shri Parlad Singh Sawhney** **Chairman**
2. Shri Anil Kumar Bajpai
3. Shri Prakash Jarwal
4. Smt. Pramila Dhiraj Tokas
5. Shri Praveen Kumar
6. Smt. Preeti Jitender Tomar
7. Shri Rituraj Govind
8. Shri S. K. Bagga
9. Shri Virender Singh Kadian

**(X) Department Related Standing Committees
244A Constitution of the Committees**

- (1) There shall be Department Related Standing Committees of the House to be called as Standing Committees.
- (2) The Departments covered under the jurisdiction of each of the Standing Committees shall be as specified in the Sixth Schedule:

Provided that the Speaker may amend the Schedule from time to time.
- (3) Each of the Standing Committees constituted under Rule 244 A shall consist of not more than nine members to be nominated by the Speaker.

- (4) A minister shall not be nominated as a member of the Committee and if a member after nomination to the Committee is appointed a Minister, such Member shall cease to be a member of the Committee from the date of such appointment.

244B. Functions of the Committees

The functions of each of the Standing Committees shall be:-

- (a) to examine and report what measures or reforms consistent with the policy approved by the Assembly might be effected;
- (b) to consider the Demands for Grants of the concerned Departments and make a report on the same to the House. The report shall not suggest anything of the nature of cut motions;
- (c) to examine such Bills pertaining to the concerned Departments as are referred to the Committee by the House or the Speaker and make reports thereon;
- (d) to consider annual reports and policy documents of the concerned Departments and make reports thereon.
- (e) to take up matters of public importance concerning the respective Departments for scrutiny, inquiry, investigation and make reports thereon.

244C Applicability of general rules

Except for matters for which special provision is made in the rules relating to the Standing Committees, the general rules applicable to other Committees shall apply mutatis mutandis to the Standing Committees.

S. No.	Name of the Committee	Departments
1.	Department Related Standing Committee on Administrative Matters	1. Administrative Reforms 2. Services 3. Vigilance 4. Dte. Of Training (UTCS) 5. Delhi Subordinate Services Selection Board 6. General Administration Department 7. Law, Justice And Legislative Affairs 8. Information Technology
2.	Department Related Standing Committee on Education	1. Education 2. Higher Education 3. Training & Technical Education 4. Art, Culture and Language 5. Sports
3.	Department Related Standing Committee	1. Social Welfare

- | | | |
|----|--|--------------------------------------|
| | on Welfare | 2. Labour |
| | | 3. Food And Supplies |
| | | 4. Employment |
| | | 5. Home |
| 4. | Department Related
Standing Committee
on Health | 1. Medical and Public
Health |
| | | 2. Family Welfare |
| | | 3. Directorate Of Health
Services |
| | | 4. Food Safety |
| 5. | Department Related
Standing Committee
on Development | 1. Development |
| | | 2. Rural Development |
| | | 3. Urban Development |
| | | 4. Agricultural Marketing |
| | | 5. Revenue |
| | | 6. Land and Building |
| | | 7. Industries |
| 6. | Department Related
Standing Committee
on Public Utilities
and Civic Amenities | 1. Public Works
Department |
| | | 2. Power |
| | | 3. Delhi Jal Board |
| | | 4. Irrigation and Flood
Control |
| 7. | Department Related | 1. Finance |

Standing Committee
on Finance and
Transport

2. Trade And Taxes
3. Excise & Luxury Taxes
4. Planning
5. Transport
6. Tourism
7. Departments not
allotted to other
Committees

**XXX. Committee on the issues related to Unauthorised
Colonies**

1. **Shri Rituraj Govind** **Chairman**
2. Shri Amanatullah Khan
3. Shri Gulab Singh
4. Shri Jitender Mahajan
5. Shri Mahinder Yadav
6. Shri Raghuvinder Shokeen
7. Shri Sahi Ram
8. Shri Sanjeev Jha
9. Shri Sharad Kumar Chauhan

244D Constitution of the Committee

There shall be a Committee on the issues related to unauthorized colonies, nominated by the Speaker consisting of not more than nine members.

Provided that no Minister shall be nominated as a Member of the Committee and if a member, after his appointment to the Committee is appointed as Minister, he shall cease to be a member of the committee from the date of such appointment.

244E Functions of the Committee

The functions of the Committee shall be

- 1 to review the progress and implementation of the projects in unauthorized colonies and to report to the House as to the measures that should be taken by the Government in respect of the matters within their purview.
- 2 to suggest ways and means of realizing the objectives of Government policies to bring about improvement in the condition of the unauthorized colonies.
- 3 to examine and report upon representations received from the various stakeholders or general public on matters connected with issues related to unauthorized colonies.
- 4 to examine such matters as the Committee may deem fit or are specifically referred to it by the House or the Speaker.

Explanation: Representations should be addressed to the Speaker and countersigned by a Member.

XXXI. Committee on Peace and Harmony

1. **Shri Raghav Chadha** **Chairman**
2. Shri Abdul Rehman
3. Shri Ajay Kumar Mahawar
4. Smt. Atishi
5. Shri B. S. Joon

6. Shri Dilip Kumar Pandey
7. Shri Jarnail Singh
8. Shri Kuldeep Kumar
9. Shri Saurabh Bharadwaj

The functions of the Committee shall be: -

- (i) to consider the petitions, complaints or reports from the members of the public, social organisations, journalists etc. on the situations prevailing in a particular area/areas which have the potential to disturb communal peace and harmony or where communal riots have occurred and to examine in detail and identify the factors responsible for it.
- (ii) to recommend suitable measures to defuse the situation and restore harmony among religious communities, linguistic communities or social groups.
- (iii) to recognise, reward and felicitate individuals who played a role in the protection of fellow citizens during acts of communal violence, or undertook any activity that led to the restoration of peace in the state
- (iv) to recognise, reward and felicitate individuals whose information resulted in the registration of First Information Reports (FIRs) in relation to the crimes committed during the communal riots
- (v) to undertake scientific study of the religious, linguistic and social composition of the population of NCR Delhi, with a view to identifying and strengthening the factors which unite the people despite the diversity in terms of their social, religious, economic and cultural tradition

- (vi) to recommend measures to be undertaken by the government towards establishing communal harmony and peace in the state
- (vii) to recommend action against such persons against whom incriminating evidence is found or prima facie case is made out for incitement to violence
- (viii) to examine such other matters, broadly in conformity with the objectives of the Committee, as may seem fit to the Committee or are specifically referred to it by the House or the Speaker
- (ix) The Committee shall submit its report to the House. If the House is not in session the Committee may submit the report to the Speaker who may forward the same to the Govt. for necessary action thereon. The Secretary shall lay the report on the Table of the House on the first day of the next session.
- (x) As soon as maybe after the submission of the report to the House by the Committee, the Govt. shall take appropriate action in the matter dealt with in the report and a complete statement on the action taken by all the authorities thereon shall be laid in the House within two weeks after the report is presented in the House.
- (xi) In considering/ examining the complaints/ reports etc., the Committee may engage the services of experts.
- (xii) The Speaker shall reconstitute the Committee on the expiry of its term.
- (xiii) Except in respect of matters provided in these rules, other matters in connection with the Committee shall be dealt with under the general rules relating to the Committees.

- (xiv) The Speaker may issue such directions as he may consider necessary for regulating the procedure in connection with all matters involving the consideration of any question that may be brought up before the Committee.
- (xv) The Committee shall have all the powers, privileges and immunities as are available to the Committees of the Legislative Assembly of National Capital Territory of Delhi.

**XXXII Committee on Salary and Other Allowances of
Members of Delhi Legislative Assembly**

- | | | |
|-----------|---------------------------|-----------------|
| 1. | Shri Vishesh Ravi | Chairman |
| 2. | Shri Anil Kumar Bajpai | |
| 3. | Shri Dharampal Lakra | |
| 4. | Shri Girish Soni | |
| 5. | Shri Parlad Singh Sawhney | |
| 6. | Shri Raghav Chadha | |
| 7. | Shri Rituraj Govind | |
| 8. | Shri Som Dutt | |
| 9. | Smt. Pramila Dhiraj Tokas | |

